

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM NO-1013-CII-2020 IN FAO No. 5735 of 2017(O&M)

MOHINDER SINGH

..... Appellants

V/s

DINESH AND ORS.

..... Respondents

Notice to :-

2. **SACHIN SON OF SH. BISHAN CHAND RESIDENCE OF HAILY MANDI, TEHSIL-PATAUDI, DISTRICT-GURGAON, OWNER OF OFFENDING VEHICLE NO. HR-38-C-7068**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **18.05.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
15TH January 2020.

Neeraj
15/1/20
Superintendent (Judl.),
For Registrar (Judicial)